
Manorama Singh Vs State Of U.P. And 3 Others

Matters Under Article 227 No. - 6848 Of 2023

Court: Allahabad High Court

Date of Decision: Oct. 12, 2023

Acts Referred:

Constitution Of India, 1950 " Article 227#Indian Penal Code, 1860 " Section 323, 354(kha), 506#Code Of Criminal Procedure, 1973 " Section 164#Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989 " Section 3(1)(da), 3(1)(dha), 3(2)(va)

Hon'ble Judges: Jyotsna Sharma, J

Bench: Single Bench

Advocate: Upendra Kumar Pushkar, Kamlesh Kumar Dwivedi

Final Decision: Dismissed

Judgement